INDIRA SAWHNEY

UNION OF INDIA AND ORS.

DECEMBER 13, 1999

B [M. JAGANNADHA RAO, D.P. WADHWA AND M.B. SHAH, JJ.]

Constitution of India

Articles 14, 16(1) & 16(4)—Reservation—Backward Classes—'Creamy layer'—Identification and exclusion of from the purview of reservation— Directions issued by Supreme Court in Indira Sawhney case—State of Kerala— Failure to identify 'creamy layer'—State Legislature passing a law for continuing the existing system of reservation by declaring non-existence of 'creamy layer' in Backward Classess and inadequate representation of Backward Classes in services under the State-Validity of-Held; 'creamy D layer' in a caste is not economically and socially backward—Conferring the benefit of reservation without excluding creamy layer will amount to treating unequals as equals and equals as unequals—Thus, violative of equality principle enshrined in Articles 14 and 16(1)—Declarations in the Act not in conformity with the judicial declaration of Supreme Court in Indira Sawhney's case and Ashok Kumar Thakur's case—Thus, provision of the Act unconstitutional and violative of Articles 14 and 16-Kerala State Backward Classes (Reservation of Appointments or Posts in the Service under the State) Act, 1995—Ss. 3, 4 and 6.

Articles 14, 16(4), 16(1) and 16(2)—Reservation—Backward Classes— Identification-Caste-Criteria-Held, caste cannot be the only basis for reservation-Inclusion of castes in the list of backward Classes cannot be done mechanically—'Creamy layer' in a caste is on par with forward classes and therefore has to be excluded from the benefit of reservation.

Articles 14 and 16(1)—Principle of equality—Violation of— Reservation—Backward Classes—Non-exclusion of 'creamy layer'—Effect of— Held, amounts to treating unequals as equals and equals as unequals—Thus, violative of principle of equality enshrined in Articles 14 and 16(1) which is the basic feature of Constitution—Executive or legislative action violating basic feature is unconstitutional.

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A Articles 14, 16, 32 and 226—Judicial review—Scope of Legislative declaration—State of Kerala passing an Act declaring that in view of 'known facts' there is no 'creamy layer' in Backward Classes having capacity to compete with Forward Classes—Held, amenable to judicial review—Kerala State backward Classes (Reservation of Appointments or Posts in the Service)

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Articles 14, 16(1), 16(2), 16(4) and 335—Reservation—Backward Classes—Need for maintenance of efficiency of administration—Specific provision regarding Scheduled Castes/Scheduled Tribes—No provision regarding Backward Classes—Held, such principle deducible from Articles 14 and 16—Maintenance of efficiency of administration applicable to Backward Classes also.

Articles 14 and 16(1)—Reservation—Backward Classses—Creamy layer—Exclusion of—Inadequate representation of Backward Classes in service under the State—Whether a valid ground for extending the benefit of D reservation? Held, No—Kerala State Backward Classes (Reservation of Appointments or Posts in the Services under the State) Act, 1995—S.3(b).

Articles 14, 16(1) and 245—Validating enactment—Reservation—Backward Classes—Creamy layer—Exclusion of—Directions of Supreme Court in Indira Sawhney case—State legislation enacting law with retrospective validation without removing the defects—validity of—Held, amounts to overruling the judgment of Supreme Court—Contrary to doctrine of separation of powers—Violative of Articles 14 and 16(1)—Kerala State Backward Classes (Reservation of Appointments or Posts in the Services under the State) Act, 1995—S.6.

F Articles 14, 16(1) and 16(4)—Kerala State Backward Classes (Reservation of Appointments or Posts in the Services under the State) Act, 1995—Ss.3, 4 and 6—Constitutional validity of—Held, unconstitutional.

Government and State Governments to identify the 'creamy layer' within the Backward Classes and exclude them from the category of reservation under Article 16(4) of the Constitution. However, State of Kerala instead of implementing the said directions, passed the Kerala State Backward Classes (Reservation of Appointments or Posts in the Services under the State) Act, 1995 for continuing the existing system of reservation declaring that in view H of 'known facts' in existence in the State there were no socially advanced

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sections in Backward Classes having capacity to compete with Forward A Classes and the Backward Classes in the State were not adequately represented in the services under the State. In the meantime, as the State Government failed to identify the 'creamy layer' in the State, the Chief Justice of Kerala High Court, on this Court's request appointed a Commission headed by Justice K.C. Joseph. The said Commission submitted its report identifying 'creamy layer' in the State. The present interlocutory applications and writ petitions were filed for declaring the Kerala Act as unconstitutional and violative of Articles 14 & 16 of the Constitution.

Disposing of the interlocutory applications and writ petitions, the Court

HELD: 1.1. Caste only cannot be the basis for reservation. Reservation can be for a backward class citizen of a particular caste. But creamy layer of that caste are not socially and economically Backward Classes and thus they are to be excluded from the benefit of reservation. Inclusion of castes in the list of Backward Classes cannot be mechanical and cannot be done without adequate relevant data. Nor can it be done for extraneous reasons. Care should be taken that the Forward Castes do not get included in the backward castes list. If Forward Classes are mechanincally included in the list of Backward Classes or if the creamy layer among Backward Classes is not excluded, then the benefits of reservation will not reach the really backward among the Backward Classes. Most of the benefits will then be knocked away by the forward castes and the creamy layer. That will leave the truly backward, backward for ever. Thus in Indira Sawhney's case on the question of exclusion of 'creamy layer' from the Backward Classes, there was agreement amongst majority of Judges of this Court. [239-C, F; 240-B; 241-C]

Indira Sawhney v. Union of India, [1992] Suppl. 3 SCC 217, followed.

1.2. In Indira Sawhney's case a specific declaration of law was made to the effect that those in higher services like IAS, IPS and All India Services or near about as persons who have reached a higher level of social advancement and economic status, as a matter of law, such persons should be declared not entitled to be treated as backward. They are to be treated as creamy layer "without further inquiry." Likewise persons living in sufficient affluence who are able to provide employment to others are to be treated as having reached a higher social status on account of their affluence, and therefore outside the backward class. Those holding higher level of agricultural land holdings or getting income from property, beyond a limit, have to be excluded from the backward classes. Further, pursuant to *Indira*

A Sawhney's case, Government issued a notification dated 8.9.93 identifying certain broad categories of persons viz. constitutional functionaries, service personnel, professionals, persons in industry and trade, persons holding agricultural or urban land as creamy layer which was accepted by this Court in Ashok Kumar Thakur's case. Thus, a declaration of law was made by this Court in Indira Sawhney's case and Ashok Kumar Thakur's case in relation to identification and exclusion of creamy layer.

[244-F, G; 245-B, E, H; 246-A]

Indira Sawhney v. Union of India, [1992] Suppl. 3 SCC 217, followed.

C Ashok Kumar Thakur v. State of Bihar and Ors., [1995] 5 SCC 403, relied on.

- 2. 'Creamy layer' in the Backward Class is to be treated "on par" with the Forward Classes and is not entitled to benefits of reservation. If the 'creamy layer' is not excluded, there will be discrimination and violation of Articles 14 and 16(1) of the Constitution of India since unequals (the creamy layer) cannot be treated as equals that is to say, equal to the rest of the Backward Class. Thus, any executive or legislative action refusing to exclude the creamy layer from the benefits of reservation will be violative of Articles 14 and 16(1) and also of Article 16(4). [246-C, D, E, F]
- E 3.1. The provisions of Ss.3, 4 and 6 of the Kerala State Backward Classes (reservation of Appointments or Posts in the Services under the State) Act, 1995 are unconstitutional and violative of Articles 14, 16(1) and 16(4) of the Constitution and the law laid down by this Court. [260-F]
- 3.2 The declaration in Sub-clause 3 of the Act providing that according to 'known facts' there is no socially advanced sections in any backward Classes having the capacity to compete with forward classes has no factual basis in spite of the use of the words 'known facts'. If the Kerala Government and the Kerala Legislature meant in their declaration in sub-clause(a) of section 3 that there was, in effect, no 'creamy layer' in the State of Kerala, among the notified backward Classes, then they must go to the length of stating that there was none from backward classes who had so far been recruited to the services of IAS, IPS etc. or none had come within broad categories listed in the Central Government's O.M. dated 8.9.93, in the Kerala State. But it was not the case of the State of Kerala that the above categories of persons were non-existent in the State. Further the broad categories and norms are valid not merely for the present but for the future also. Thus, the

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declaration in S.3(a) is a mere cloak and is unrelated to facts in existence. It is also contrary to the principles laid down by this Court in *Indira Sawhney* and in *Ashok Kumar Thakur*. It is, therefore, violative of Articles 14 and 16(1) of the Constitution of India. Sub-clause (a) of S.3 is, therefore, declared unconstitutional. [253-C, 255-B, C, D, F; 256-B, C]

Indira Sawhney v. Union of India, [1992] Suppl. 3 SCC 217, followed.

Ashok Kumar Thakur v. State of Bihar and Ors., [1995] 5 SCC 403, relied on.

3.3. The mere inadequate representation of a particular Backward Class in public services flowing as a consequence of exclusion of creamy layer is not legally sufficient to provide or continue reservation to the creamy layer. Reservation even for Backward Classes can be made only if it will not undermine the efficiency of the administration in the particular department. Though there is no specific constitutional provision in relation to the need for maintenance of 'efficiency of administration' so far as Backward Classes are concerned (such as the special provisions in Article 335 in the case of Schedule Castes and Schedule Tribes). But such a principle of efficiency of administration is, equally paramount and is implied in Articles 14 and 16 of the Constitution even so far as Backward Classes are concerned. The Constitution has not envisaged that inadequately represented backward classes are to be placed on a more favourable footing than inadequately represented Schedule Castes/Tribes for that would offend Article 14 as between two sets of Backward Classes-namely the Scheduled Castes and the other Backward Classes. The qualifications, standard and talent necessary for Backward Classes cannot be relaxed or reduced to a level which may affect the efficiency of administration. The constitutional principle that equals cannot be treated unequally and unequals cannot be treated equally based on Articles 14 and 16(1) overrides other considerations. Thus, even assuming that, when creamy layer is excluded, there will be inadequate representation of certain Backward Classes in services, that cannot be a valid reason for the continued inclusion of the creamy layer in the Backward Class, after Indira Sawhney. Thus, sub-clause (b) of section 3 does not provide any valid answer for not eliminating the creamy layer and must also be held to be unconstitutional and violative of Articles 14, 16(1) and 16(4) of the Constitution.

[257-F, G; 258-B, C, D, F, G, H; 259-A]

Ajit Singh II v. State of Punjab, [1999] 7 SCC 209, referred to.

3.4. The non-obstante clause in S.4 of the Act cannot override the

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- A judgments of this Court based on Articles 14, 16(1) and 16(4) if the defect is not removed by the legislation. Neither Parliament nor the State Legislature can make any law to continue reservation to the creamy layer inasmuch as the judgments of this Court are based on Articles 14 and 16(1) of the Constitution of India, and no law can obviously be made to override the provisions of Articles 14 and 16(1). [259-G, H; 260-A]
 - 3.5. It is true that whenever legislative or executive action is declared as being violative of the provisions of Part III of the Constitution, it will be permissible for the Executive or Legislature to remove the defect which is the cause for discrimination prospectively and which defect has been pointed out by the Court. The defect can be removed retrospectively too by legislative action and the previous actions can also be validated. But where there is mere validation with retrospective effect, without the defect being legislatively removed with retrospective effect, the legislative action will amount to overruling the judgment of the courts by way of legislative fiat and will be invalid as being contrary to the doctrine of separation of powers.

[246-G, H; 247-B]

3.6. If the legislature of any State does not take steps to remove the defect or to effectively and realistically remove the defect to exclude the 'creamy layer' from the backward classes then the benefits of reservations which are invalidly continued in favour of the 'creamy layer' cannot be declared retrospectively valid merely be a legislative declaration that such creamy layer is absent as done by Section 3 of the Kerala Act. Nor can it be done by means of the validating provision contained in section 6 of that Act. Further Section 6 cannot stand alone once Sections 3 and 4 are declared unconstitutional. As long as the creamy layer is not excluded and the defect continues, any validation - without elimination of the defect which is the basic cause of unconstitutionality -will be ineffective and will be invalid.

[247-A, B, C]

4. Equality was one of the basic features referred to in the Preamble to our Constitution. Parliament and the legislatures in this country cannot transgress the basic feature of the Constitution, namely, the principle of equality enshrined in Article 14 of which Article 16(1) is a facet. Whether creamy layer is not excluded or whether forward castes get included in the list of backward classes, the position will be the same namely, that there will be a breach not only of Article 14 but of the basic structure of the Constitution. The non-exclusion of the creamy layer or the inclusion of Forward Castes in the list of backward classes will, therefore, be totally illegal. Such an illegality

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offending the root of the Constitution of India cannot be allowed to be A perpetuated even by Constitutional amendment. [260-H; 261-C, D, E]

Keshavananda Bharati v. State of Kerala, [1973] 4 SCC 225, relied on.

- 5. The Report submitted by Justice Joseph Committee is accepted in toto subject to the addition of communities and sub-castes as pointed out in the affidavit of the State of Kerala dated 16.1.98. Adopting the principle of prospective overruling, the exclusion of creamy layer as stated in that Report shall be applicable from the date of this Judgment. However, State of Kerala is permitted to make provision for exclusion of creamy layer among the Backward Classes in the State in accordance with Constitution and law laid down in *Indira Sawhney* and *Ashok Kumar Thakur* and in accordance with the principles laid down now. Once the State Government itself identifies the creamy layer, the recommendations of Justice Joseph Committee will cease to apply. [266-D; 268-B-D]
- 6. The unreasonable delay on the part of the Kerala Government and the discriminatory law made by the Kerala Legislature have been in virtual defiance of the Rule of Law and also an indefensible breach of the equality principle which is a basic feature of the Constitution. They are also in open violation of the Judgments of this Court which are binding under Article 141 and the fundamental concept of separation of powers which has also been held to be a basic feature of the Constitution. Attitude and action of the State of Kerala has unfortunately resulted in allowing 'creamy layer' among backward Classes in the State to continue to grab the posts in the services in Government, public sector etc. even after *Indira Sawhney's* case and get away with the same. The result is that really backward among the Backward Classes have been deliberately deprived by the State of their legitimate rights because they have no voice in the decision making process.

[268-G, H; 269-A]

Akhil Bhartiya Soshit Karamchari Sangh v. Union of India, [1981] 1 SCC 246, referred to.

CIVIL ORIGINAL JURISDICTION: I.A. Nos. 35-36.

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Writ Petition No. 930 of 1990 Etc.

(Under Article 32 of the Constitution of India.)

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W.P. (C) No. 699/95 and W.P. (C) No. 727/95, I.A. No. 2/99, IAS. 8 and 9 in W.P. (C) No. 699/95.

K.N. Rawal, Addl. Solicitor General (Gopal Subramanium) (A.C.),
P. Krishnamoorthy, K.K. Venugopal, Dayan Krishnan, (Ms. Indra Sawhney) (IN-Person) (NP), Ms. V.M. Rahana, G. Prakash, (S.W.A. Quadri) for S.N. Terdol, T.C. Sharma, Ms. Neelam Sharma for Ms. Sushma Suri, Ms. A. Subhashini, Ajay Kumar Yadav, K.V. Mohan, S.R. Setia, *(A.N. Rajan Babu, Shakil Ahmad Syed), E.M.S. Anam, Ms. Lilly Thomas, Sri Justus Nadar,
Dr. Rajiv Dhawan, Roy Abraham, (Rajan Babu) for Ms. Baby Krishnan, V.J. Francis, P.I. Jose and M.T. George for the appearing parties.

*(A.N. Rajan Babu and Shakil Ahmad Syed) for Interver in I.A. No. 2/99 and for R. No. 3-4 in W.P. (C) No. 699/95.

The Judgment of the Court was delivered by

M. JAGANNADHA RAO, J. The cases in this batch raise common issues relating to the identification of 'creamy layer' among the Backward Classes in the State of Kerala and the implementation of the law declared and directions issued in *Indira Sawhney* v. *Union of India*, [1992] (Suppl) 3, SCC 217). The State of Kerala took time for implementation of the directions in Ε Indira Sawhney for appointment of a Commission for the purpose of identifying the creamy layer in the State but it failed to appoint a Commission or to proceed with the implementation. Indira Sawhney was decided in 1992. For more than three years the State of Kerala did not implement the judgment. This Court by its order dated 10.7.1995 held (in IAs. 35, 36 filed by the State for extension of time etc.) that the State of Kerala, represented by its Chief Secretary was guilty of contempt but gave a further opportunity to the state to purge the contempt and adjourned the matter to 11.9.1995. It was made clear that if the directions of this Court were not complied with, the Chief Secretary would 'run the risk of being sentenced'. Having sought time for years to appoint a Commission, the Kerala Legislature then suddenly came forward with the Kerala State Backward Classes (Reservation of Appointments or Posts in the Services under the State) Act, 1995 which, in section 3 declared that "having regard to known facts in existence in the State of Kerala, that there are no socially advanced sections in any Backward Classes who have acquired capacity to compete with forward classes" and that the Backward classes in the State were not "adequately represented" in the H

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services under the State and they would continue to be entitled to reservation under Clause (4) of Article 16 of the Constitution. The provisions of Section 4 continued the existing system of reservation which was in force as per Rules made in 1958 and Section 6 was incorporated as a validating section with retrospective effect. On the ground that the provisions of this Act of 1995 were discriminatory and violative of Articles 14 and 16 of the Constitution, WP. 699 of 1995 was filed by the Nair Service Society, Kerala while W.P. 727 of 1995 was filed by one K. Ramaswamy, belonging to the Elavami Community of Kerala (a Backward Community) to declare the provisions of the Act as unconstitutional and violative of Articles 14 and 16 of the Constitution of India. Some IAs were filed by interveners to support one or other of the rival groups. The Act was passed on 2.9.95 but was given retrospective effect from 2.10.1992.

As the State Government failed to appoint a Commission as directed in Indira Sawhney, this Court, by an elaborate order dated 4.11.96 deemed it necessary to appoint a High Level Committee to gather the necessary information regarding 'creamy layer' and requested the Chief Justice, Kerala High Court, to appoint a retired Judge of the High Court to be the Chairman of the High Level Committee. The Chairman of the Committee, it was held, could induct not more than 4 persons as members from various walks of life "to identify the creamy layer among the designated backward classes" in the State of Kerala in the light of the ruling of this Court in Indira Sawhney and forward its report to the Supreme Court within three months. This Court directed the State Government to extend co-operation to the above Committee. This Court also directed that the O.M. of the Government of India dated 8.9.93 (Ministry of Personnel Public Grievances and Pensions) where the Central Government laid down guidelines for identification of the creamy layer, be placed before the High Level Committee "for use and guidance" in identifying the 'creamy layer' among the other Backward Classes in the State of Kerala.

Accordingly, the Chief Justice of the High Court of Kerala nominated Sri Justice K.J. Joseph, as Chairman of the High Level Committee. The other members of the Committee were Sri O.C. Vincent, IAS, Sri K.P. Mohammed, Adv. Sri K. Aravindaksha Menon, Retd. District and Sessions Judge and Sri K. Asokan, Retd. Director of Public Relations. The said Committee, after a public notification, received evidence and gave opportunity of hearing to various individuals, communities etc. and submitted its report dated 4.8.97 to this Court identifying the "creamy layer" in the Backward Classes of Kerala State. Thereafter, objections were filed in this Court by various parties to the said report and that is how the matter has come before us.

A We do not propose just now to decide the further course of action in the *suo motu* contempt proceedings in which the State of Kerala represented by its Chief Secretary was held guilty of contempt and was given time to purge the contempt. We make it clear that that issue is kept pending and matter will be processed later, on the basis of the judgment in this case and the directions which we propose to issue at the end of this judgment.

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We have heard arguments of Sri Gopal Subramaniam, learned senior counsel as Amicus Curiae and of Sri K.K. Venugopal, learned senior counsel who contended that the Kerala Act 16/95 was unconstitutional and violative of Articles 14, 16(1) and 16(4). We heard Sri P.Krishna Moorthi, learned senior counsel for the State of Kerala and Sri Rajeev Dhawan, learned senior counsel for the SNDP Yogam, Sri A.N. Rajan Babu, Sri EMS Anam, Ms. Lilly Thomas and Sri V.J. Francis and others who contended that the Act was a valid piece of legislation. Sri K.N. Raval, Additional Solicitor General stated that the Central Government stood by the O.M. already issued.

The issues which presently arise before this Court are, as follows:

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(1) What is the law declared and what are the directions given in *Indira Sawhney* in regard to "creamy layer" in the context of Articles 14 and 16?

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(2) Can the declaration of law in regard to "creamy layer" in the context of Articles 14 and 16 in *Indira Sawhney* and in other rulings be undone by the Kerala Legislature by a retrospective validating law containing a statutory declaration whose effect is to say that no "creamy layer" exists in the State of Kerala?

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(3) Are the provisions of sections 3, 4 and 6 of the Kerala State Backward Classes (Reservation of Appointments or Posts in the Services) Act (Act No.16/95) violative of Articles 14 and 16 of the Constitution of India?

(4) Whether the violation of Article 14(and Article 16) amounts to violation of the basic structure of the Constitution of India?

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(5) If the provisions of sections 3, 4 and 6 of the Kerala Act 16/95 are to be struck down, is the Report of High Level Committee headed by Justice K.J. Joseph to be accepted and are there any valid objections to the report?

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(6) If sections 3, 4 and 6 of the Kerala Act 16/95 are to be struck down and the High Level Committee Report of Justice K.J. Joseph is accepted, what further directions are to be issued to the State of Kerala?

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- POINT 1:

Our Constitution is wedded to the concept of equality and equality is a basic feature. Under Article 15(2), there is a prohibition that State shall not discriminate against any citizen on the grounds only of religion, race, caste, sex and place of birth or any of them. It is equally true that ours is a casteridden society. Still, it is a constitutional mandate not to discriminate on the basis of caste alone. Provisions can be made for the upliftment of socially and educationally backward classes, scheduled castes or scheduled tribes or for women and children. Article 16(4) empowers the States for making any provision for reservation in appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State. Reservation is permissible (i) in favour of any backward class of citizens; and (ii) if it is not adequately represented in services under the State.

Caste only cannot be the basis for reservation. Reservation can be for a backward class citizen of a particular caste. Therefore, from that caste, creamy layer and non-backward class of citizens are to be excluded. If the caste is to be taken into consideration then for finding out socially and economically backward class, creamy layer of the caste is to be eliminated for granting benefit of reservation, because that creamy layer cannot be termed as socially and economically backward. These questions are exhaustively dealt with by a nine Judge Bench of this Court in Indira Sawhney v. Union of India, [1992] Suppl. 3 SCC 217, and it has been specially held that 'only caste' cannot be the basis for reservation.

Inclusion of castes in the list of Backward classes cannot be mechanical and cannot be done without adequate relevant data. Nor can it be done for extraneous reasons. Care should be taken that the forward castes do not get included in the backward castes list. In Indira Sawhney, Pandian, J. observed (para 174 SCC) that before a conclusion is drawn that a caste is backward or is inadequately represented in the services, "the existence of circumstances relevant to the formation of opinions is a sine qua non. If the opinion suffers from the vice of non-application of mind or formulation of collateral grounds or beyond the scope of the statute, or irrelevant and extraneous material, then the opinion is challengeable". Sawant, J. (see para 539 of SCC) too pointed out the need for proper application of mind to the facts and circumstances, the field, the post and the extent of existing representation and the need to balance representation. On behalf of himself and three others, Jeevan Reddy J. pointed out (para 798 SCC) that opinion in regard to backwardness and inadequate representation must be based on relevant material. The scope of H D

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A judicial scrutiny even with regard to matters relating to subjective satisfaction are governed by the principles stated in *Barium Chemicals* v. *Company Law Board*, [1966] Supple. SCR 311. Likewise, periodic examination of a Backward class could lead to its exclusion if it ceases to be socially backward or if it is adequately represented in the services. Once backward, always backward is not acceptable. In any case, the 'creamy layer' has no place in the reservation system.

If forward classes are mechanically included in the list of backward classes or if the creamy layer among backward classes is not excluded, then the benefits of reservation will not reach the really backward among the backward classes. Most of the benefits will then be knocked away by the forward castes and the creamy layer. That will leave the truly backward, backward for ever. Jeevan Reddy, J. while delivering the majority judgment, interalia, held as under:

"If the real object is to discover and locate backwardness, and if such backwardness is found in a caste, it can be treated as backward; if it is found in any other group, section or class, they too can be treated as backward. (See Page 717 para 783). Reservation is not being made under clause (4) in favour of a 'caste' but a backward class. Once a caste satisfies the criteria of backwardness, it becomes a backward class for the purposes of Article 16(4)." [See Page 718 Para 784].

E In paragraph 796, Jeevan Reddy, J. has summarised the discussion under Question No.3 and, inter alia, as under:

"A caste can be and quite often is a social class in India. If it is backward socially, it would be a backward class for the purposes of Article 16(4).

Identification of the backward classes can certainly be done with reference to castes among, and alongwith, other groups, classes and sections of people. One can start process with the castes, wherever they are found, apply the criteria (evolved for determining backwardness) and find out whether it satisfies the criteria. If it does - what emerges is a "backward class of citizens" within the meaning of and for the purposes of Article 16(4). Similar process can be adopted in the case of other occupational groups, communities and classes, so as to cover the entire populace. The central idea and overall objective should be to consider all available groups, sections and classes in society. Since caste represents an existing, identifiable social group class encompassing an overwhelming majority of the

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country's population, one can well begin with it and then go to other A groups, sections and classes."

Court further considered in Paragraph 800 and held as under:

"....while answering Question 3(b), we said that identification of backward classes can be done with reference to castes along with other occupational groups, communities and classes. We did not say that that is the only permissible method. Indeed, there may be some groups or classes in whose case caste may not be relevant to all. For example, agricultural labourers, rickshaw-pullers/drivers, street-hawkers etc. may well qualify for being designated as Backward Classes."

We shall next proceed to the question relating to 'creamy layer'.

In *Indira Sawhney*, on the question of exclusion of 'creamy layer' from the Backward Classes, there was agreement among eight out of the nine learned Judges of this Court. There were five separate Judgments in this behalf which required the "creamy layer" to be identified and excluded.

The judgment of Jeevan Reddy, J. was rendered for himself and on behalf of three other learned Judges, Kania, CJ and M.N. Venkatachaliah, A.M. Ahmadi, JJ. (as they then were). The said judgment laid emphasis on the relevance of caste and also stated that upon a member of the backward class reaching an "advanced social level or status", he would no longer belong to the backward class and would have to be weeded out. Similar views were expressed by Sawant, Thommen, Kuldip Singh, and Sahai, JJ. in their separate judgments.

It will be necessary to refer to and summarise briefly the principles laid down in these five separate judgments for that would provide the basis for decision on points 2 to 5.

While considering the concept of 'means-test' or 'creamy layer', which signifies imposition of an income limit, for the purpose of excluding the persons (from the backward class) whose income is above the said limit, in paragraph 791, the Court has noted that counsel for the States of Bihar, Tamil Nadu, Kerala and other counsel for respondents strongly opposed any such distinction and submitted that once a class is identified as a backward class after applying the relevant criteria including the economic one, it is not permissible to apply the economic criteria once again and sub-divide a backward class into two sub-categories. The Court negatived the said contention by

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A holding that exclusion of such (creamy layer) socially advanced members will make the 'class' a truly backward class and would more appropriately serve the purpose and object of clause (4).

Jeevan Reddy, J. dealt with the 'creamy layer' under question 3(d) (paras 790, 792, 793 of SCC) and under question 10 (paras 843, 844). This is B what the learned Judge declared: There are sections among the backward classes who are highly advanced, socially and educationally and they constitute the forward section of that community. These advanced sections do not belong to the true backward class. They are "as forward as any other forward class member" (para 790). "If some of the members are far too advanced socially (which in the context necessarily means economically and may also mean educationally), the connecting thread between them and the remaining class snaps. They would be misfits in the class" (para 792). The learned Judge said:

"After excluding them alone, would the class be a compact class. In fact, such exclusion benefits the truly backward" D

A line has to be drawn, said the learned Judge, between the forward in the backward and the rest of the backward but it is to be ensured that what is given with one hand is not taken away by the other. The basis of exclusion of the "creamy layer" must not be merely economic, unless economic advancement is so high that it necessarily means social advancement, such as where a member becomes owner of a factory and is himself able to give employment to others. In such a case, his income is a measure of his social status. In the case of agriculturists, the line is to be drawn with reference to the agricultural land holding. While fixing income as a measure, the limit is not to be such as to result in taking away with one hand what is given with the other. The income limit must be such as to mean and signify social advancement. There are again some offices in various walks of life - the occupants of which can be treated as socially advanced, "without further inquiry", such as IAS and IPS officers or others in All India Services. In the case of these persons, their social status in society rises quite high and the person is no longer socially disadvantaged. Their children get full opportunity to realise their potential. They are in no way handicapped in the race of life. Their income is also such that they are above want. It is but logical that children of such persons are not given the benefits of reservation. If the categories or sections above mentioned are not excluded, the truly disadvantaged members of the backward class to which they belong will be H deprived of the benefits of reservation. The Central Government is, therefore,

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directed (para 793) to identify and notify the "creamy layer" within four months and after such notification, the 'creamy layer' within the backward class shall "cease" to be covered by the reservations under Article 16(4). Jeevan Reddy, J. finally directed (see question 10) that the exclusion of the creamy layer must be on the basis of social advancement and not on the basis of economic interest alone. Income or the extent of property holding of a person is to be taken as a measure of social advancement - and on that basis - the 'creamy layer' within a given caste, community or occupational group is to be excluded to arrive at the true backward class. There is to be constituted a body which can go into these questions (para 847) as follows:

"We direct that such a body be constituted both at Central level and at the level of the State within four months from todayThere should be a periodic revision of these lists to exclude those who have ceased to be backward or for inclusion of new classes, as the case may be."

The creamy layer (see para 859, sub para 3(d)) can be, and must be excluded. Creamy layer has to be excluded and 'economic criteria' are to be adopted as an indicium or measure of social advancement. (Para 860, sub para 5). The socially advanced persons must be excluded. (para 861 (b)). That is how Jeevan Reddy, J. summarised the position.

Sawant, J. too accepted (para 553 of SCC) that "atleast some individuals and families in the backward classes,- however small in number - gain sufficient means to develop "capacities to compete" with others in every field. That is an undeniable fact. Social advancement is to be judged by the 'capacity to compete' with forward castes, achieved by the members or sections of the backward classes. Legally, therefore, these persons or sections who reached that level are not entitled any longer to be called as part of the backward class whatever their original birthmark. Taking out these "forwards" from the "backwards" is 'obligatory' as these persons have crossed the Rubicon (para 553-554). On the crucial question as to what is meant by "capacity to compete", the learned Judge explained (para 522) that if a person moves from Class IV service to Class III, that is no indication that he has reached such a stage of social advancement but if the person has successfully competed for "higher level posts" or atleast "near those levels", he has reached such a state.

Thommen, J. (paras 287, 295, 296, 323) observed that if some members in a backward class acquire the necessary *financial* strength to raise themselves, the Constitution does not extend to them the protection of H

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A reservation. The creamy layer has to be "weeded out" and excluded, if it has attained a "certain pre-determined economic level".

Kuldip Singh, J. (para 385) referred to the "affluent" section of the backward class. Comparatively "such persons" in the backward class - though they may not have acquired a higher level of education - are able to move B in the society without being discriminated socially". These persons practice discrimination against others in that group who are comparatively less rich. It must be ensured that these persons do not "chew up" the benefits meant for the true backward class. "Economic ceiling" is to be fixed to cut off these persons from the benefits of reservation. In the result, the "means test" is imperative to skim off the "affluent" sections of backward classes.

Sahai, J. (para 629) observed that the individuals among the collectivity or the group who may have achieved a "social status" or "economic affluence", are disentitled to claim reservation. Candidates who apply for selection must be made to disclose the annual income of their parents which if it is beyond D a level, they cannot be allowed to claim to be part of the backward class. What is to be the limit must be decided by the State. Income apart, provision is to be made that wards of those backward classes of persons who have achieved a particular status in society be it political or economic or if their parents are in higher services then such individuals must be precluded from availing the benefits of reservation. Exclusion of "creamy layer" achieves a social purpose. Any legislative or executive action to remove such persons individually or collectively cannot be constitutionally invalid.

As appears from the judgments of six out of the eight Judges, viz. Jeevan Reddy (for himself and three others), Sawant and Sahai JJ .- (i.e. six learned Judges out of nine) -, they specifically refer to those in higher services like IAS, IPS and All India Services or near about as persons who have reached a higher level of social advancement and economic status and therefore as a matter of law, such persons are declared not entitled to be treated as backward. They are to be treated as creamy layer "without further inquiry". Likewise, persons living in sufficient affluence who are able to G provide employment to others are to be treated as having reached a higher social status on account of their affluence, and therefore outside the backward class. Those holding higher levels of agricultural land holdings or getting income from property, beyond a limit, have to be excluded from the backward classes. This, in our opinion, is a judicial "declaration" made by this Court.

H The submission of Sri Rajeev Dhawan for the S.N.D.P. Yogam that the

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above separate judgments contain mere illustrations and do not contain any declaration of law cannot, in our opinion, be accepted. Counsel also relied upon observations in the judgment of Jeevan Reddy, J. to the effect that in such a big country as ours, norms may differ from State to State or from region to region. In our view, those observations do not detract from the declaration of law that the above sections belong to the creamy layer and hence are to be kept outside the backward class. We may add that some more categories of persons who can be said to have gone outside the creamy layer are those "broad categories" enumerated in the notification of the Central Government dated 8.9.93 pursuant to Indira Sawhney and the said broad categorisation has been accepted by this Court in Ashok Kumar Thakur v. State of Bihar and Ors., [1995] 5 SCC 403 as valid. With respect, we are in entire agreement with the principles laid down in Ashok Kumar Thakur.

We may point out that the identification of creamy layer in every backward class is in fact based upon horizontal division of every section of the backward class into creamy layer or non-creamy layer. For example, if there are a dozen named backward classes and each have particular percentage of quota in the reservation, they can be arranged in a vertical distribution one after the other (see para 812 of Indira Sawhney referring to vertical and horizontal divisions), and the separate and the aggregate quota meant for them can be spelled out. But in each of these named backward classes listed one below the other, it is not difficult to make horizontal divisions of those belonging to (i) constitutional offices (ii) particular services, (iii) professions (iv) industry and trade (v) particular income level and (vi) particular holding of property etc. to segregate the creamy and non-creamy layers in each vertical sub-classification of backward class and say that the children of such persons in these horizontal sub-divisions of the backward classes will be creamy layer and therefore outside the backward classes. This is not a difficult exercise. It is also important to notice that such a horizontal division based on such norms will be applicable not only to those in the Backward Classes presently falling under the norm but the norms or limits so set would also be applicable to those reaching that level in the future. May be, as stated in the notification of the Central Government dated 8.9.93 issued pursuant to Indira Sawhney, the income levels may have to be reasonably upgraded periodically to set off inflation. Subject to such a reasonable revision in the norms, if any, periodically, the norms whether laid down by the Central Government or the State Governments must apply not only for the immediate present but also for the future. This, in our view, was the declaration of law made in *Indira* Sawhney and in Ashok Kumar Thakur in relation to identification and exclusion

A of creamy layer.

So far as the directions in *Indira Sawhney* are concerned, they are that the Central and State Governments are obliged to create separate bodies which will identify the creamy layer in the backward classes within a time frame. Point 1 is decided accordingly.

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POINT 2 and 3:

These two points are crucial to the case. Under these points, we shall now deal with the validity of the Kerala Act (Act 16/95).

(i) Equals and unequals, twin aspects:

As the 'creamy layer' in the backward class is to be treated "on par" with the forward classes and is not entitled to benefits of reservation, it is obvious that if the 'creamy layer' is not excluded, there will be discrimination and violation of Articles 14 and 16(1) inasmuch as equals (forwards and creamy layer of backward classes) cannot be treated unequally. Again, non-exclusion of creamy layer will also be violative of Articles 14, 16(1) and 16(4) of the Constitution of India since unequals (the creamy layer) cannot be treated as equals that is to say, equal to the rest of the backward class. These twin aspects of discrimination are specifically elucidated in the judgment of Sawant J, where the learned Judge stated as follows: (para 520)

"......to continue to confer upon such advanced sectionsspecial benefits, would amount to treating equals unequallySecondly, to rank them with the rest of the backward classes would ...amount to treating unequals equally".

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Thus, any executive or legislative action refusing to exclude the creamy layer from the benefits of reservation will be violative of Articles 14 and 16(1) and also of Article 16(4). We shall examine the validity of sections 3, 4 and 6 in the light of the above principle.

G (ii) Validation:

The question of validation arises in the context of Section 6 of the Act. It is true that whenever legislative or executive action is declared as being violative of the provisions of Part III of the Constitution, it will be permissible for the Executive or Legislature to remove the defect which is the cause for H discrimination prospectively and which defect has been pointed out by the

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Court. The defect can be removed retrospectively too by legislative action and the previous actions can also be validated. But where there is a mere validation with retrospective effect, without the defect being legislatively removed with retrospective effect, the legislative action will amount to overruling the judgment of the courts by way of legislative fiat and will be invalid as being contrary to the doctrine of separation of powers.

In the context of the law laid down in *Indira Sawhney* and in *Ashok Kumar Thakur* if the legislature of any State does not take steps to remove the defect or to effectively and realistically remove the defect to exclude the 'creamy layer' from the backward classes then the benefits of reservations which are invalidly continued in favour of the 'creamy layer' cannot be declared retrospectively valid merely by a legislative declaration that such creamy layer is absent as done by section 3 of the Kerala Act. Nor can it be done by means of the validating provision contained in section 6 of that Act. The creamy layer principle laid down in *Indira Sawhney*, cannot be ignored as done by Section 6 of the said Act. We shall elaborate these aspects later. If under the guise of elimination of the 'creamy layer', the legislature makes a law which is not indeed a true elimination but is seen by the Court to be a mere cloak, then the Court will necessarily strike down such a law as violative of principle of separation of powers and of Articles 14, 16(1) and Article 16(4).

(iii) Ashok Kumar Thakur—a case of unrealistic elimination but Central Government's O.M. dated 8.9.93 approved:

Such a case of unrealistic elimination of creamy layer came up before this Court from Bihar and Uttar Pradesh and we shall refer to the same. This happened in Ashok Kumar Thakur v. State of Bihar and Ors., [1995] 5 SCC 403, already referred to. There the position was that unrealistically high levels of income or holding or other conditions were prescribed by the Legislatures of Bihar and Uttar Pradesh under the Bihar Reservation of vacancies in Posts and Services (Amendment) Ordinance, 1995 (5 of 1995) and Schedule II read with Section 3(b) of the U.P. Public Services Reservation for Schedules Castes and Scheduled Tribes and other Backward Classes Act, 1994 (Act 4 of 1994) respectively. In that case, so far as Bihar was concerned, Schedule III (except clause I), of the Bihar Ordinance and so far as UP was concerned, Schedule II read with Section 3(b) of the U.P. Act were therefore quashed by this Court, on the ground of discrimination.

While dealing with these Acts, this Court referred to the fact that

A pursuant to Indira Sawhney the Government of India had appointed a Commission presided over by a retired Judge of the High Court of Patna and on the basis of the Report of the Commission, it had issued an office Memorandum dated 8.9.93 designating (A) Children of holders of Constitutional posts like (a) President of India (b) Vice President of India, (c) Judges of the Supreme Court and High Courts, (d) Chairman and Members of UPSC and State Public Service Commission, Chief Election Commissioner, Comptroller and Auditor-General of India, (e) Persons holding constitutional positions of like nature, (B) Service category: children of (a) parents, Group A/Class I officers of All India Central Services and State Services (direct recruits) where both or one of the parents are Class I officers, subject to C certain conditions; children of Group B/Class II officers of the Central and State Services (direct recruitment), subject to certain conditions; children of employees of Public Sector Undertakings, Banks, Insurance Organisations, Universities etc., and in comparable posts and positions under private employment; children of members of Armed Forces and Para-Military Forces; * (C) Professional Category: children of those in professional class or those engaged in Trade and Industry beyond a particular income limit; (D) Property owners (agricultural holdings), Plantations, Vacant land or buildings in Urban areas or urban agglomerations holding property beyond a particular extent as being outside the Backward Classes. In respect of the above, Para VI of the Schedule to the O.M. dated 8.9.93 gave the gross annual income limits of rupees 1 lakh and above, subject to upward modification of the limits every E 3 years etc. Various other conditions were also imposed. Care was taken by the O.M to see that none from the creamy layer could escape the net of exclusion from the Backward Classes. This Court, in Ashok Kumar Thakur after referring to the above guidelines, observed that the criteria fixed in the O.M. were "in conformity with the law laid down by this Court in Mandal case" and that the Court had no hesitation in approving the said criteria as being reasonable. In the light of the criteria so approved, this Court considered the validity of the Bihar and U.P. Legislations and held that the unreasonably high limits or other norms fixed by the Bihar and U.P. Legislatures were "contrary to the guidelines laid down by this Court in Mandal Case" as they would not result in the elimination of the creamy layer. It was pointed out that the conditions laid down by the States of Bihar and U.P. had no "nexus" with the object sought to be achieved. Since the conditions were not severable, the criteria laid down in each of the legislations as a whole were struck down. The Court held: (see para 17)

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has no element of 'creamy layer' in it. It is mandatory under Article A 16(4) - as interpreted by this Court - that the State must identify the 'creamy layer' in a backward class and thereafter, by excluding the 'creamy layer' extend the benefit of reservation to the class which remains after such exclusion."

The Court observed that the States of Bihar and Uttar Pradesh had acted in a wholly arbitrary fashion and in utter violation of the law laid down in *Mandal case*. However, the principle of prospective overruling was invoked. The States were directed to lay down fresh criteria and *till then* it was directed that the criteria laid down in the Central Government's O.M. dated 8.9.93 were to apply in Bihar and Uttar Pradesh. We are in entire agreement with the views expressed in *Ashok Kumar Thakur*.

(iv) The Validity of the Kerala Act:

We shall now take up the question as to the validity of the law enacted by the Kerala Legislature. It will be seen that the Kerala Legislature followed a somewhat different route to allow the creamy layer to continue to unlawfully enjoy the benefits of reservation meant for backward classes. We shall refer initially to the provisions contained in the six sections of the Kerala Act 16/ 95.

"(1) Short title, extent and commencement—

(i) This Act may be called the Kerala State Backward Classes (Reservation of Appointments or Posts in the Service Under the State) Act, 1995.

(ii) It extends to the whole of the State of Kerala.

(iii) Section 5 of this Act shall be deemed to have come into force on the 12th day of March, 1993 and the remaining provisions of this Act shall be deemed to have come into force on the 2nd day of October, 1992.

(2) Definitions:—In this Act, unless the context otherwise requires, -

(a) Commission means the Kerala State Commission for Backward Classes constituted under Section 3 of the Kerala State Commission for Backward Classes Act, 1993 (11 of 1993).

(b) Backward Classes means such Backward Classes of citizens H

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(other than Scheduled castes and Scheduled tribes), as specified by the Government from time to time, and included in List III of the Schedule to Part I of the Kerala State and Subordinate Services Rules, 1958 framed under Article 309 of the Constitution...

- (c) Government's means the Government of Kerala.
- (d) 'State' means the State of Kerala.
- (3) Declaration:—It is hereby declared, having regard to known facts in existence in the State—
- (a) that there are no socially advanced sections in any Backward Classes who have acquired capacity to compete with forward classes; and
- (b) that the Backward Classes in the State are still not adequately represented in the services under the State and they continue to be entitled to reservation under clause (4) of Article 16 of the Constitution.
- (4) Reservation of appointments or posts in the services under the State:

Notwithstanding anything contained in any law or in any judgment, decree or order of any court or other authority having regard to the social and educational backwardness of the Backward Classes of citizens, the system of reservations as in force on the date of commencement of this Act, as laid down in rules 14 to 17 of Part II of the Kerala State and Subordinate Services Rules, 1958, in appointments and posts in the services under the State for the Backward Classes of citizens shall continue as such, for the present.

- (5) Additional function of the Commission: The Commission shall, in addition to the functions already conferred under the Kerala State Commission for Backward Classes Act, 1993 (11 of 1993) evaluate from time to time the degree of backwardness of the Backward Classes, and shall submit periodical reports to the Legislative Assembly of the State.
- (6) Validation—Notwithstanding anything contained in any judgment, decree or order of any court or other authority the reservation of appointments or posts in the services under the State for the Backward Classes of citizens made, on the basis of the system of reservation as

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laid down in rules 14 to 17 of Part II of the Kerala State and Subordinate Services Rules, 1958, shall, for all purpose, be deemed to be and to have always been validly made, in accordance with law, as if this Act had been force at all material times when such reservations had been made".

(v) Events leading to the passing of the Kerala Act of 1995:

It will be useful to note the background of events which led to the passing of the above Act. (Some of these events are set out in the long Preamble to the Act) On account of the inaction of the State of Kerala - in spite of extensions of time in implementing *Indira Sawhney* - in appointing a Commission to identify the creamy layer, this Court felt "vexed" and issued contempt notice on 20.3.95. Pursuant to that notice on 10.7.95, the State of Kerala filed an affidavit stating that it had already passed the Kerala Act 11/93 on 17.4.93 appointing a Commission which could go into this issue but that the said Commission stated that it had no jurisdiction to go into the question of 'creamy layer' as per the provisions in that Act of 1993. The affidavit then stated that the matter was referred again to the Commission on 13.10.93, a meeting took place on 10.5.94, that the Commission again refused to identify the creamy layer, that a Bill was then contemplated to amend Kerala Act 11/93 to confer powers on the said Commission to go into this issue as well, that in the meantime, the State constituted the Justice Khalid Committee on 8.7.95.

In our opinion, these events were set out in the above affidavit filed by the Chief Secretary only to ward off any penal action for contempt of this Court. The above explanation was naturally found to be wholly unsatisfactory and this Court held, in its order dated 10.7.95, that the State of Kerala represented by its Chief Secretary had acted in "wilful disobedience" of the orders of this Court and that it had committed contempt of Court. This Court granted time till 11.9.95 to the State of Kerala to purge itself of the contempt. It appears that there was then a Cabinet meeting on 13.7.95, that thereafter it was decided on 14.7.95 that a Standing Committee should go into the question but that instead, it was suddenly decided on 27.7.95 that the "existing system be continued". Then Act 16/95 was passed on 31.8.95 to give effect to that decision. The Act received the assent of the Governor on 2.9.95 and became effective retrospectively from 2.10.1992, thus allowing existing reservations to continue with full force. In effect no creamy layer was identified. As per sub-clause (a) of Section 3 of the Act it was declared that in view of "known facts", the Legislature was of the view that "no section of any

- A backward class in the State of Kerala who had acquired capacity "to compete with forward classes". As per clause (b), it was stated that Backward Classes were not still adequately represented in the public services of the State. Section 4, therefore, continued the 1958 scenario of Backward Classes without excluding the creamy layer and section 6 spoke of retrospective validation.
- B (vi) Legislative declaration of facts is amenable to scrutiny by Court:

Before we go into the validity of sub-clause (a) and (b) of section 3, it is necessary to find out if the legislative declaration of "known facts" in section 3 of the Act is amenable to judicial scrutiny.

C It is now fairly well settled, that legislative declarations of facts are not beyond judicial scrutiny in the Constitutional context of Articles 14 and 16. In Keshavananda Bharati v. State of Kerala, [1973] 4 SCC 225, the question arose - in the context of legislative declarations made for purposes of Article 31-C - whether the court was precluded from lifting the veil, examining the facts and holding such legislative declarations as invalid. The said issue was dealt with in various judgments in that case, e.g., Judgments of Ray, J. (as he then was), Palekar, Khanna, Mathew, Dwivedi, JJ, and Beg, J. and Chandrachud, J. (as they then were) (see summary at pp. 304-L to O in SCC). The learned Judges held that the Courts could lift the veil and examine the position in spite of a legislative declaration. Ray, J. (as he then was) observed:

"The Court can tear the veil to decide the real nature of the statute if the facts and circumstances warrant such a course"...." a conclusive declaration would not be permissible so as to defeat a fundamental right".

F Palekar, J. said that if the legislation was merely a pretence and the object was discrimination, the validity of the statute could be examined by the Court notwithstanding the declaration made by the Legislature and the learned Judge referred to Charles Russell v. The Queen, (1882) 7 AC 829 and to Attorney General v. Queen Inswane Co., (1878) 3 AC 1090 Khanna, J. held that the declaration could not preclude judicial scrutiny. Mathew, J. held that declarations were amenable to judicial scrutiny. If the law was passed only 'ostensibly' but was in truth and substance, one for accomplishing an unauthorised object, the Court, it was held, would be entitled to tear the veil. Beg, J. (as he then was) held that the declaration by the legislature would not preclude a judicial examination. Dwivedi, J. said that the Courts retain the H power in spite of Article 31-C to determine the correctness of the declaration.

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Chandrachud, J. (as he then was) held that the declaration could not be A utilised as a *cloak* to evade the law and the declaration would not preclude the jurisdiction of the Courts to examine the facts.

This being the legal position, this Court could certainly examine whether the so called "known facts" referred to in section 3 were indeed non-existent.

(vii) Sub-clause (a) of Section 3: Did the Kerala Legislature have any facts before it to say in effect that there was no creamy layer?

Sub-clause (a) of section 3 states that according to "known facts" the backward classes in the State were not having the capacity to compete with forward classes i.e., in effect, there is no creamy layer in the Kerala State.

But Aldous Huxley said:

"Facts do not cease to exist because they are ignored"

(A Note on Dogmas)

The words in sub-clause (a) of section 3 are obviously drawn from the judgment of Sawant, J. in *Indira Sawhney* which refers to "capacity to compete with forward classes".

We shall, therefore, have to examine whether the legislative declaration in section 3 of the Act that there is, in effect, no creamy layer in the State of Kerala is one made by ignoring facts which do exist. We shall now refer to various facts and circumstances as they exist to disprove the statement made in section 3 of the Act:

- (a) The Kerala State initially requested this Court for extension of time to appoint a Commission to identify the creamy layer. It, in fact, created a statutory Commission by Kerala Act 11 of 1993 and asked the said Commission constituted under that Act to go into the above question. The Commission, it is true, refused to go into this question stating that it had no jurisdiction to go into the said question under that Act.
- (b) Again, even as late as 8.7.95, the State of Kerala did feel the need to identify the 'creamy layer' and it appointed Justice Khalid Committee. But within three weeks, suddenly on 27.7.95, there was a volte face and it was decided "to continue the existing system" of reservations with full force without excluding the creamy layer. It is obvious and H

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- A is not denied that between 8.7.95 and 27.7.95, the State gathered no fresh material to compel the State to abandon the idea and to suddenly turn around and declare that there was, in effect, no 'creamy layer' in the State of Kerala.
- (c) Further, in the affidavit dated 16.7.1995 filed by the Chief Secretary of Kerala in this Court a few days before the Act was passed on 31.8.1995 it was more or less admitted that there was a "creamy layer" among the backward classes in the State of Kerala. The following paragraph from that affidavit is significant:
- "Reservation in appointments for the public service for socially and educationally backward classes has been in operation in this State for the last about 40 years, and all members of the other Backward Classes, irrespective of the fact whether individuals among them are socially advanced or not, are enjoying the benefit."
- The underlined words, in our view, contain an admission as to the existence of a creamy layer, to the knowledge of the State Government.
 - (d) In addition, the doubts, if any, in this behalf are set at rest by the findings contained in the Report of the High Level Committee headed by Justice K.J. Joseph (to which we shall refer in detail under points 4 and 5). That Report shows that there is a creamy layer in the Backward Classes of the State of Kerala and it is not difficult to identify the same.
 - (e) We may again point out that, as a matter of law, it is clear that six out of nine Judges in *Indira Sawhney* made a *judicial declaration* as stated under Point 1, as to the class of persons who would belong to the creamy layer. This declaration of law made by this Court is clearly applicable to the State of Kerala also. The Kerala Legislature cannot, in our opinion, refuse to accept this declaration of law nor can it declare anything to the contrary.
- G In the judgment of six learned Judges in *Indira Sawhney*, as stated earlier, there is a specific declaration of law that the children of IAS, IPS and other All India Services in the Backward Classes are creamy layer and this is true "without further inquiry". These persons are to be deemed, in law and, in fact, to have reached such a level of social advancement that they cease to belong to the backward class. The judgment also refers to a classification H of "affluent" sections identified by way of income or property holding.

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(f) Further, in Ashok Kumar Thakur it was held as a matter of law that certain broad categories mentioned in the O.M. of the Central Govt. dated 8.9.93 belong to the creamy layer. There was no answer from the State of Keraia as to why the same categories as mentioned in Indira Sawhney or those mentioned in the O.M., as approved in Ashok Kumar Thakur could not be declared as creamy layer, subject to any realistic modification of the income or holding levels, if need be. It was not the case of the State before us that these categories, which form the vertical divisions of the backward classes, (as pointed out under point 1) were non-existent so far as Kerala State was concerned. It was not also its case that such a class of persons would not be existent in future in the Backward Classes of the State.

If the Kerala Government and the Kerala Legislature meant in their declaration in sub-clause (a) of section 3 that there was, in effect, no 'creamy layer' in the State of Kerala, among the notified Backward classes, then they must go to the length of stating that there was none who had so far been recruited to the aforementioned services of IAS, IPS etc., or none had come within broad categories listed in the Central Government's O.M. dated 8.9.93 (i.e., constitutional functionaries, service personnel, professions, men in business and industry or holding agriculture or urban land of those levels or near about), in the Kerala State. In fact when this question was specifically put across to the learned senior counsel for the State and to learned senior counsel for the SNDP Yogam and others, there was no answer and they could not deny the existence of the above horizontal divisions among the backward classes in Kerala.

(g) Further, the broad categories and norms (of parents belonging to the All India Services etc., or reaching a level of income or holding), referred to above, are valid not merely for the *present* but for the *future* also. As and when, any particular member of the Backward Classes gets entry to IAS or IPS etc., or reaches the prescribed reasonable level of income of holding, their children will have to be treated as belonging to creamy layer. May be, certain income levels have to be periodically upgraded to keep pace with inflation.

Surely, the Kerala Legislature cannot prophesy that none from the Backward Classes in the State will ever enter these services or reach these economic levels, in the near or distant future.

It appears to us, therefore, from what we have stated above in sub paras H

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A (a) to (g) that the Kerala Act had shut its eyes to realities and facts and it came forward with a declaration in sub-clause (a) of Section 3 which, perhaps, it was mistakenly believed was not amenable to judicial scrutiny. Unfortunately, the law is otherwise.

B the declaration in sub-clause (a) of section 3 made by the legislature has no factual basis in spite of the use of the words 'known facts'. The facts and circumstances, on the other hand, indicate to the contrary. In our opinion, the declaration is a mere cloak and is unrelated to facts in existence. The declaration in section 3 (a) is, in addition, contrary to the principles laid down by this Court in Indira Sawhney and in Ashok Kumar Thakur. It is, therefore, violative of Articles 14 and 16(1) of the Constitution of India. Sub-clause (a) of section 3 is, therefore, declared unconstitutional.

(viii) Sub-clause (b) of section 3: Inadequate representation: Section 3(b) mixes up two different concepts:

Sub-clause (b) of section 3 states that there is no adequate representation of the backward classes in the services of the State of Kerala. This is given as a reason for not excluding the creamy layer.

In our view, the Kerala Act has mixed up two different concepts in this sub-clause (b) of section 3. Article 16(4), it will be seen, is an enabling provision which permits the State to provide reservation for Backward Classes if, in the opinion of the State, such reservation is felt necessary and if there is inadequate representation. Ajit Singh II v. State of Punjab, [1999] 7 SCC 209. Lack of adequate representation of a particular backward class may be a factor for consideration by the State for providing reservation. But, the said factor cannot be the sole ground for continuance of the creamy layer in that backward class. The first step no doubt is the identification of the backward class which is inadequately represented. But there is a second step also and that is the elimination of the creamy layer from the Backward Class. The second step cannot be mixed up with the first step nor can it be forgotten.

An argument was advanced by Sri Rajeev Dhawan that once the Backward Class was identified by taking into account the economic criteria, it was not permissible to take that factor into account again a second time for purpose of identifying the creamy layer. This contention, in our view, is no longer open as it was specifically rejected by Jeevan Reddy, J. in *Indira* H Sawhney (see para 791 of SCC) and was accepted by the majority.

(ix) Inadequate representation of Backward Classes and efficiency of administration:

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The more important submission of Sri Rajeev Dhawan and other counsel, however is, that it may happen that if the creamy layer is eliminated at the second stage mentioned above, there may be practically no representation for a particular backward class in the public services because the remaining members i.e., the non-creamy layer, may not have risen to the level or standard necessary to qualify for entrance into the service, even within the reservation quota.

We are unable to agree with this contention. Now if the creamy layer in such a class has reached a very large percentage so as to leave only a small part of the non-creamy layer of the concerned backward class to avail the benefit of reservation, then the situation may indeed be one where the backward class concerned may itself have to be denotified. Assuming that the percentage of creamy layer is not large enough in such a backward class but is small, and if it is the case that after elimination of the creamy layer, the standard of D the non-creamy layer is not sufficient to enable its members to enter public services even within the reservation quota, then a larger and more fundamental issue arises.

The question is whether assuming that once the creamy layer is excluded from backward classes the non-creamy layer in that backward class is not able to secure adequate representation even within the quota, in public services because its members are not reaching the prescribed level of qualification or standards for recruitment, - can that be a ground for non-exclusion of the creamy layer as contended by the State?

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It is true there is no specific constitutional provision in relation to the need for maintenance of 'efficiency of administration' so far as backward classes are concerned (such as the special provision in Article 335 in the case of Schedule castes and Schedule Tribes). But such a principle of efficiency of administration is, in our opinion, equally paramount and is implied in Articles 14 and 16 of the Constitution even so far as backward classes are concerned. In Indira Sawhney, Sawant J pointed out (para 434 of SCC) that while Article 16(4) is an enabling provision, Article 335 is in mandatory language. Further though there is no specific provision in regard to Backward Classes, the same principle underlying Article 335 is applicable to Backward Classes. Sawant, J. stated (para 434 of SCC):

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A "It cannot, however, be doubted that the same considerations will have to prevail while making provisions for reservations in favour of backward classes under Article 16(4). To hold otherwise would not only be irrational but discriminatory between two classes of backward citizens"

B -i.e., Scheduled Castes/Scheduled Tribes and other Backward Classes. The mere inadequate representation of a particular backward class in public services flowing as a consequence of exclusion of creamy layer is not legally sufficient to provide or continue reservation to the creamy layer. Reservation even for Backward Classes can be made only if it will not undermine the efficiency of the administration in the particular department. In our view, the Constitution has not envisaged that inadequately represented backward classes are to be placed on a more favourable footing than inadequately represented Schedule Castes/Tribes for that would offend Article 14 as between two sets of Backward Classes - namely the Scheduled Castes and the Other Backward Classes as pointed out by Sawant J. In our opinion, the qualifications, standard and talent necessary for Backward Classes cannot be relaxed or reduced to a level which may affect the efficiency of administration.

In Ajit Singh II v. State of Punjab, [1999] 7 SCC 209, it was decided recently by the Constitution Bench as follows: (p.233):

E "It is necessary to see that the rule of adequate representation in Article 16(4) for the Backward Classes......do not adversely affect the efficiency administration......Thus, in the matter of due representation in services for Backward Classes,......, maintenance of efficiency in administration is of paramount importance."

The constitutional principle that equals cannot be treated unequally and unequals cannot be treated equally based on Articles 14 and 16(1) overrides other considerations. In fact, in *Indira Sawhney*, the Supreme Court itself declared that in certain departments, there is to be no reservation whatever even for backward classes.

Thus, assuming that, when creamy layer is excluded, there will be inadequate representation of certain Backward classes in services, that cannot be a valid reason for the continued inclusion of the creamy layer in the Backward Class, after *Indira Sawhney*.

For all the aforesaid reasons, sub-clause (b) of Section 3 does not

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provide any valid answer for not eliminating the creamy layer and must also A be held to be unconstitutional and violative of Articles 14, 16(1) and 16(4) of the Constitution.

Thus, sub-clause (a) and (b) of section 3 are both declared unconstitutional.

(x) Section 4:

We next come to section 4 of the Act. The *non-obstante* clause in Section 4 is obviously intended to get over *Indira Sawhney* and *Ashok Kumar Thakur*. The crucial words of the section are: "having regard to the social and educational backwardness of the backward classes" in the State of Kerala - as in force on the date of the commencement of the Act (i.e. 2.10.1992).

Now, "backward classes" have been defined in the Act as those referred to in section 2(b) of the Act. That definition in its turn takes us to the enumeration of Backward Classes made in 1958 in List III of Schedule to part I of the Kerala State and Subordinate Services Rules, 1958 framed under the proviso to Article 309 of the Constitution. In other words, section 4 provides for the continuance of reservation for the Backward Classes as they stood in 1958 ignoring the directives of this Court in 1992 in *Indira Sawhney* for exclusion of 'creamy layer'.

If indeed such continuance, as specified in section 4, of these Backward Classes together with the creamy layer as was in existence in 1958 is based upon the Legislative declaration in section 3, - then once section 3 is declared unconstitutional, section 4 too falls to the ground. If, on the other hand, we assume that section 3 is not the basis of section 4, then the continuance of the 1958 scenario or the *pre-Indira Sawhney position*, even as late as 1995 when Section 4 was enacted, - will amount to ignoring the subsequent judgments of this Court in *Indira Sawhney* rendered in 1992 and *Ashok Kumar Thakur* in 1995 to the effect that creamy layer is necessarily to be eliminated.

The non-obstante clause in section 4 too cannot come to the rescue of the State. As already stated, the said clause cannot override the judgments of this court based on Articles 14, 16(1) and 16(4) if the defect is not removed by the legislation. Neither Parliament nor the State Legislature can make any law to continue reservation to the creamy layer inasmuch as the above H

A judgments of this Court are based on Articles 14 and 16(1) of the Constitution of India, and no law can obviously be made to override the provisions of Articles 14 and 16(1).

Thus, for the aforesaid reasons, section 4 of the Act along with the nonobstante clause is declared unconstitutional and violative of the judgments of this Court and also violative of Articles 14, 16(1) and 16(4) of the Constitution of India.

(xi) Section 6:

We then come to section 6 of the Act which deals with retrospective C validation. This section again starts with a non-obstante clause. Obviously, the Kerala Legislature is having Indira Sawhney and Ashok Kumar Thakur in its mind, when it inserted the non-obstante clause. Once section 3 of the Act is held unconstitutional, the position is that the legislative declaration as to non-existence of creamy layer goes and the existence of creamy layer becomes a staring reality. That will mean that under the Act of 1995, the D Legislature has not eliminated the defect. Nor can section 4 in this connection be of any help because that provision has also been declared as unconstitutional. Section 6 cannot stand alone once sections 3 and 4 are declared unconstitutional. As long as the creamy layer is not excluded and the defect continues, any validation - without elimination of the defect which is the basic cause of unconstitutionality - is, as already stated, ineffective and will be invalid. Thus, section 6 is also unconstitutional.

For the aforesaid reasons, we declare under Points 2 and 3 that the provisions of sections 3, 4 and 6 of the Act are unconstitutional and violative of Articles 14, 16(1) and 16(4) and of the law laid down by this Court. But with a view to relieve any hardship, we propose to issue certain directions under Point 4 and 5. Our decision on points 2 and 3 will be subject to what we propose to direct under point 5 and 6.

Points 2 and 3 are decided accordingly.

G Point 4:

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Article 14: (and Article 16 which is a facet of it) is part of the basic structure of the Constitution of India:

The preamble to the Constitution of India emphasises the principle of H equality as basic to our constitution. In Keshavananda Bharati v. State of

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Kerala, [1973] 4 SCC 225, it was ruled that even constitutional amendments which offended the basic structure of the Constitution would be ultra vires the basic structure. Sikri, CJ. laid stress on the basic features enumerated in the preamble to the Constitution and said that there were other basic features too which could be gathered from the Constitutional scheme (para 506 A of SCC). Equality was one of the basic features referred to in the Preamble to our Constitution. Shelat and Grover, JJ. also referred to the basic rights referred to in the Preamble. They specifically referred to equality (paras 520 and 535A of SCC). Hegde & Shelat, JJ. also referred to the Preamble (paras 648, 652). Ray, J. (as he then was) also did so (para 886). Jaganmohan Reddy, J. too referred to the Preamble and the equality doctrine (para 1159). Khanna, J. accepted this position (para 1471). Mathew, J. referred to equality as a basic feature(para 1621). Dwivedi, J. (paras 1882, 1883) and Chandrachud, J.(as he then was) (see para 2086) accepted this position.

What we mean to say is that Parliament and the legislatures in this Country cannot transgress the basic feature of the Constitution, namely, the principle of equality enshrined in Article 14 of which Article 16(1) is a facet. Whether creamy layer is not excluded or whether forward castes get included in the list of backward classes, the position will be the same, namely, that there will be a breach not only of Article 14 but of the basic structure of the Constitution. The non-exclusion of the creamy layer or the inclusion of forward castes in the list of backward classes will, therefore, be totally illegal. Such an illegality offending the root of the Constitution of India cannot be allowed to be perpetuated even by Constitutional amendment. The Kerala Legislature is, therefore, least competent to perpetuate such an illegal discrimination. What even Parliament cannot do, the Kerala Legislature cannot achieve.

Unfortunately, in the decision making process which enables the forwards to get into the list of backward classes or which enables the creamy layer to grab the benefits of reservation, it appears to us that the voice of the really backwards, namely, the voice of the non-creamy layer, is nowhere heard. Else there is no reason why the State should decide not to exclude the 'creamy layer'. Point 4 is decided accordingly.

Points 5 and 6:

We have already referred to the circumstances under which this Court was compelled to appoint a High Level Committee presided over by Justice H

was clear that:

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A K.J. Joseph, for the purpose of identifying the 'creamy layer, in the Backward Classes in the State of Kerala. The Report is a detailed one and runs into 114 pages. The Committee invited suggestions and representations from the public as well as from the organisations representing the Backward Classes by newspaper publications in December 1996, in English and Malayalam. The Committee also gave personal hearing to various individuals, bodies and organisations. It received 596 representations / suggestions till 15.1.97 by the due date and 177 representations after the due date. Most of the parties before us had represented before the said Committee. The State of Kerala did not file any representation before the High Level Committee, though a request was made on 13.1.97 to permit it to give suggestions. The State Government C placed the report of the subject's Committee before the High Level Committee and the said Committee went into the provisions of the Bill which led to the 1995 Act. The Subjects-Committee of the Legislature and other Committees and the organisations which contended that there was no creamy layer in the Backward Classes in the State relied mostly upon section 3 of the 1995 Act. Organisations which contended that there was a creamy layer pointed out that the declaration made in section 3 of the Act was contrary to existing facts and that the Government and the Legislature had no material before them to declare that there was no creamy layer in the State of Kerala nor to say that "no section of any Backward Classes reached a successful level of competition with forward classes".

We shall initially refer to part I of the report briefly. The High Level Committee summarised *Indira Sawhney* in detail in para 22 and 22A (i) and 22(A)(ii) which summary, we may state, correctly reflects the legal position. The facts relating to representation of OBCs in various departments were considered in para 22 B(i) to para 22 B(ii). In para 22B(xiii) it was stated that from the ranked lists published by the Kerala Public Service Commission it

"there are sufficient qualified candidates applied for appointment in Public Services and *included* in the ranked lists from among the Other Backward Communities in the State".

It was noticed from the records of the Public Service Commission that the statutory quota of 40 per cent for OBCs - out of a total number of 68, 893 advised by Public Service Commission during 1991-96, - came to 27, 557, while the actual number of Backward Class candidates advised was more that 40 H per cent i.e., 29, 346. The High Level Committee referred to the Economic

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Review, published by the Kerala Government. It then held that:

"even if the statutory reservation in favour of any backward class is not satisfied or there is over representation, the same will not be a justification for giving the benefit of reservation under Article 16(4) in favour of the affluent part of the Other Backward Classes".

This view of the Committee is in full conformity with what we have stated under Points 2 and 3 in relation to validity of sub-clause (b) of section 3. Para 22C (i) to (ix) deals with various facts and contentions and concludes by saying that the apprehension that if creamy layer is excluded, there will not be adequate representation, is not factually correct.

In para 22(D) (iii), this was reiterated, having regard to the fact that in 1991, literacy in Kerala was 91%. In 1996, it was almost 100%. There were 6728 Lower Primary Schools, 2964 Upper Primary Schools and 2573 High Schools. In 1995-96 21.98 lakh students enrolled in Lower Primary Sections, 18.12 lakh in Upper Primary Sections and 16.16 lakhs in High Schools Sections - in all 56.27 lakhs. During this period, 17,250 were in vocational schools in 1995-96. There were again, 211 colleges in Kerala in 1996. In 1996, 92,304 boys and 1.17 lakh girls were studying in pre-degree and 48,635 boys and 79,638 girls in degree classes and 2954 boys and 8206 girls in P.G. classes. According to the High Level Committee all these groups in schools and colleges contained backward classes candidates. Statistics in Engineering and Medical Colleges and Nursing were also given.

Thereafter, the Committee referred to the Central Government's O.M. dated 8.9.93 in para 22F (i) and to Ashok Kumar Thakur. In para 22F (v), it was said that as in the said O.M, so in Kerala, the rule of exclusion of creamy layer was not to be applied to Artisans or those engaged in hereditary occupations, callings like potters, washermen, barbers etc. The list of such occupations prepared by the Kerala Artisans Development Corporation Ltd. was accepted. Persons traditionally engaged in fishing operations were also excluded in para 22F (vii). The Committee referred in para 28 to various principles settled in Indira Sawhney.

The Committee considered the O.M. dated 8.9.93 as *directed* by this Court in its order. The Committee held that increase in cost of living index between 1992 when *Indira Sawhney* was decided and the position in 1996 was to be kept in mind. There was an increase of 39.06% in the index it was stated. The increase in consumer price index was also considered and it was

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A held in paras 30, 31, 32 that the income level set in the Central Government's O.M. of 8.9.93 was to be modified upwards from one lakh to Rs.1.50 lakhs gross income. Para 33 dealt with the minimum scale of Rs. 3000-5000 of group A officers/Grade I and of Rs. 2500-4000 of Group B. It was observed that the minimum in Central and State Governments in the All India Services category was Rs. 2200-4000. The revision proposed in the 5th Pay Commission was far В above these scales. Paras 3, 4 and 5 dealt with agricultural income and productivity. The Committee computed these figures on the basis of data furnished. Para 36 dealt with professionals, those in Trade and Business and Industry. On that basis, the criteria were fixed following the method adopted by the Central Government in its O.M. Annexure IX(a), IX(d), IX(e), IX(f), C IX(g) of the Report give data relating to the over-representation of Ezhava/ Thiyya, Nadar, Converted Christians, Viswakarma and Dheevan Communities in various Government Departments. Annexure IX(i) deals with departments where there is over-representation of some of the Backward Classes. Other Annexures deal with departments where there is under representation.

D We finally come to Part II of the Report which is important and it deals with the criteria fixed for identifying the 'creamy layer' in the Backward classes. This runs into 17 pages. Pages 1 to 4 deal with guidelines, Annexure A deals with list of OBC, Annexures B and C to Artisan/persons of hereditary occupations excluded from creamy layer. Annexure D deals with fishermen Community similarly excluded. Annexure E prescribes the certificate. Schedule at pages 13-17 deals with the prescribed norms.

So far as the guidelines are concerned, reference is made to the list of OBCs in the 1958 Service Rules, and to the 40%, reservation for OBCs. It was stated rightly that those OBCs coming up on merit basis were to be excluded from 40%. The exclusion of creamy layer was to apply in Government and public sector, Government companies and autonomous bodies etc.

In the Schedule at Pages 13-17, which is the crucial provision, the method adopted is similar to that in the Central Governments O.M. dated 8.9.93. First, Constitutional posts are referred to. These include among others Judges of the High Court, Supreme Court, Chief Ministers, Council of Ministers etc., Former Chief Ministers and former Council of Ministers as well. These in all, are in 19 categories. Then comes the Service category, and the Central pattern is followed, referring to "Parents both or either" being in Group I and Group B posts; reference is made to those in Armed forces and Para Military H forces at various higher levels, Professional Classes and Trade and Industry

were then referred to as follows:

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"persons coming within wealth/means/income group prescribed in category VI, apart from their social status as prescribed in the respective professions".

and contain sub-categories in paras (i) to (vi). Income level is fixed at Rs.1.50 lakhs gross for individuals and Rs. 20 lakhs for company and trusts in an year. Societies and Chief Executives/Chair persons of Cooperative Societies are also included, income of society fixed at Rs. 20 lakhs per annum. Category 5 deals with property owners -(A) Agriculture holding of 5 hectares or more for cardamom or coconut plantation/cultivation and 4 hectares for persons/family having rubber or coffee plantation (B) refer to vacant land as in category VI. 'Family' includes husband and wife and minor children. Buildings could be residential, industrial or commercial in use etc. Para VI deals with wealth or income from as follows:

"person/persons having gross annual income of Rs.1.50 lakhs or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of 3 consecutive years;

Explanation: The income criteria in terms of rupee will be modified/ amended suitably taking into account the change in the value of money, every three years".

We are of the view that these guidelines and criteria are on the same lines as those in the Central Government's O.M. dated 8.9.93 which were accepted in Ashok Kumar Thakur as reasonable. In fact, there is now an upward increase of income to Rs.1.50 lakhs. Having regard to Ashok Kumar Thakur, we are clearly of the view that the above guidelines and criteria fixed by the Justice Joseph Committee are reasonable so far as the State of Kerala is concerned.

In fact, in the affidavit dated 16.1.1998 filed by the Kerala State through its Chief Secretary, it was stated merely that there were a few mistakes, namely, that there was an omission of 5 communities viz., Kumbarans, Muslim, Thachar, Boyan of Malabar District, Malayan - throughout the State, except Malabar and of 10 Sub-castes viz., Peroorkada Chetties, Sadu Chetties, Manai Chetties (Chetty Community), Valan, Nulayan, Paniakkal, Mukaya, Bobi Mukayan, Mukaveeran & Valinjiar (Dheevara Community), in the list prepared by the Committee. In our view, these would have to be included in the list of Backward Classes in addition to those mentioned in the Report of the High

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A Level Committee. The guidelines & criteria fixed by the Committee would be applicable to these communities and sub-castes also. We direct accordingly.

We have heard submissions on behalf of the various communities/
interveners and looked into their objections to the Committee's Report. Our
attention was not invited during arguments to anything in particular on law/
facts which would fault the Committee's Report. Counsel virtually conceded
that no material was placed in any of the objections filed in this Court to the
guidelines/norms in the Report except to say that the Kerala Act of 1995 was
a complete answer to the points raised in the Report in favour of identification
of the creamy layer. Some have raised points which are already covered by
what we have said under Points 1, 2 and 3. In fact, we may make it very clear
that no objection of any substance was placed before us by any counsel to
contend that the guidelines or norms fixed by the High Level Committee were
wrong. Arguments of a very general nature saying that creamy layer ought
not be excluded, were advanced. We, therefore, hold that there is nothing in
the objections filed by the parties which requires to be specifically dealt with.

In the result, we accept the Justice Joseph Committee's Report in toto subject to the addition of communities and sub-castes as pointed out in the affidavit of the State dated 16.1.98, referred to above.

The next question is as to the further directions that we have to give:

When the State was found guilty of deliberately violating orders of this court and the order was kept in abeyance and subsequently, legislation was passed by-passing all norms of reasonableness, should we allow the State to go scot-free or should we punish the perhaps innocent candidates who between the date of judgment in *Indira Sawhney* and today had got appointments even though they belonged to the creamy layer? Is there no way of punishing those who are guilty of wilful disobedience -apart from the Chief Secretary? For the present, we do not wish to go into this question.

It will be seen that this Court has stated, as long back as in 1992 that it is imperative to exclude the creamy layer in the Backward classes from the benefits of reservation. The Kerala Government has been already found to have deliberately violated the directions of this Court in that judgment and held guilty of contempt of Court. The question of imposing sentence and, if so, on whom was pending when the impugned legislation was passed in 1995 by the State of Kerala. The legislation unfortunately served dual purposes - H one to ward off temporarily any sentence being passed in the contempt

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proceedings and the other for deliberately putting off the exclusion of creamy layer till this Court could deal with the validity of the Act. Now that the provisions of sections 3, 4 and 6 of the Act have been struck down, it is no longer permissible to allow the State of Kerala to continue to violate the mandate of this Court nor can this Court allow the State to help the creamy layer to reap the benefits of its non-exclusion. Is it not necessary to see that the benefits trickle down at least now to the non-creamy layer of the Backward classes in that State at least from today?

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We, therefore propose to adopt the principle of prospective overruling and we think it appropriate to put the recommendations in the Report dated 4.8.97 of the High Level Committee presided over by Justice K. J. Joseph (with the addition of the communities and sub-castes mentioned in the affidavit of the Chief Secretary dated 16.1.1998) into immediate operation from today prospectively, as stated below. We apply the principle of prospective overruling, as done in Ashok Kumar Thakur's case, keeping the suo motu contempt case pending.

(1) We direct that the exclusion of creamy layer as stated in that Report

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We, therefore, direct as follows:

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shall be applicable from today, to all cases where appointment orders have not been issued to the members of the Backward classes and for all future selections in public service as stated in the Report. (The five communities referred to in the affidavit of the Chief Secretary dated 16.1.98 shall also be treated as Backward subject to the guidelines and norms fixed by the Committee). It will be obligatory to implement the Report, as so modified, in the Government Departments of Kerala / Organisations/ Institutions/Public Sector Undertakings/Government owned Companies/Co-operative Societies/ Autonomous Bodies, as stated in the Report, wherever the principles of reservation embodied in Article 16(4) or Rules 14 to 17 of Part II of the Kerala State and subordinate Service Rules, 1958 are applicable. It shall be necessary for the candidates belonging to the Backward Classes to file the certificates as envisaged in the Report and satisfy the employer that he or she does not belong to the creamy layer. The income limits and property holdings as mentioned in the Schedule to the said Report will be applicable from today. The exclusion of certain occupations/communities etc., shall however be as specified in the Report. Any violation of this direction will make the

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It is made clear that any infraction of this direction will be treated H

appointment or selection made on or after this day, unconstitutional.

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- A seriously and this Court will also not hesitate to take further fresh action for contempt of Court, if need be.
 - (2) We are of the view that it will be appropriate to allow the State of Kerala one more chance to conform to the Rule of law.
- B We, therefore, permit the State of Kerala to make such provision as it may deem fit for exclusion of creamy layer among the Backward Classes in the State of Kerala, in accordance with law and in a manner consistent with the Constitution, the basic structure of the Constitution, Articles 14 and 16 and the judgment in *Indira Sawhney* and in *Ashok Kumar Thakur* and in accordance with the principles laid down in the judgment now rendered by us.
- (3) Once such provision is made and published in accordance with law, it shall come into force and the recommendations of the Justice K.J. Joseph Committee as accepted by this Court shall cease to apply. But as long as the State of Kerala does not bring about any such alternative provisions to exclude the creamy layer, the recommendation of the Justice K.J. Joseph Committee shall operate from today subject to any further directions which this Court might give in that behalf. Any fresh alternative provision that may be made by the State of Kerala, it is needless to say, will be subject to the such further decision of this Court, in case the validity thereof is questioned.
 - (4) In the event of alternative provisions being made by the State of Kerala either by executive order or by legislative measures or by way of Rules, no Court shall entertain any challenge thereto, and all proceedings in relation thereto shall have to be taken out only in this Court.
- F Before parting with the case, we may state that the unreasonable delay on the part of the Kerala Government and the discriminatory law made by the Kerala Legislature have been in virtual defiance of the rule of law and also an indefensible breach of the equality principle which is a basic feature of the Constitution. They are also in open violation of the judgments of this Court which are binding under Article 141 and the fundamental concept of separation of powers which has also been held to be a basic feature of the Constitution. The State has already been held guilty of contempt.

This attitude and action of the State of Kerala has unfortunately resulted in allowing the 'creamy layer' among the backward classes in the State of H Kerala to continue to grab the posts in the services in government, public

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sector etc., even after Indira Sawhney and get away with the same. The result is that the really backward among the backward classes have been deliberately deprived by the State, - of their legitimate right to these posts which would have otherwise obviously gone to them. To us it appears to be rather anomalous that while the Governments declare endlessly that they will see to it that benefits of reservations really reach the needy among the backwards-the very action of the Governments both on the executive side and on the legislative side, deliberately refusing to exclude the creamy layer and in indiscriminately including more castes in the backward classes list are leading to a serious erosion of the reservation programme. The sudden Cabinet decision of the State of Kerala not to appoint a Commission to identify the creamy layer as promised but to pass the impugned law was nothing but an attempt to C perpetuate the creamy layer and allow it to knock away the benefits of reservation. Such a decision appears to us to have been taken because the real backwards obviously have no voice in that decision making process.

Unfortunately today, as a matter of political expediency, Governments tend to knowingly violate the Rule of law and the Constitution and pass on the buck to the courts to strike down the unconstitutional provisions. It would then become easy for the Government to blame the Courts for striking down the unconstitutional provisions. The case on hand is a typical illustration of such an attitude.

In this context, the words of Sir Anthony Mason, Chief Justice of Australia (quoted in para 684 of Indira Sawhney by Jeevan Reddy, J.) are extremely appropriate:

"There are other reasons, of course - that cause governments to leave decisions to be made by Courts. They are of expedient political character. The community may be so divided on a particular issue that a government feels safe course for it to pursue is to leave the issue to be resolved by the Courts, thereby diminishing the risk it will alienate significant sections of the Community.

and concluded:

"....my own feeling is that the people accept the Courts as the appropriate means of resolving disputes when governments decide not to attempt to solve the disputes by the political process".

In the present case, the State of Kerala did not care if its Chief Secretary H

A was to go behind bars. It did not care if the real backwards were left in the lurch. It then took to legislation inasmuch as it would then be difficult for this Court to hold the legislature in contempt. It is difficult for us to think that the Kerala Government really believed in the validity of its legislation. It appears to us that it thought it better to leave it to the Courts strike down the Act.

Years would role by and in the interregnum the creamy layer could continue to reap the benefits of reservation.

When Governments unreasonably refuse to eliminate creamy layers from the backward classes or when governments tend to include more and more castes in the list of Backward Classes without adequate data and inquiry, a stage will be reached soon when the whole system of reservation will become farcical and a negation of the constitutional provisions relating to reservations. The resistance of the creamy layer to get out of the lists is as bad as the clamour for entry into the quota system of various castes whose social status does not conform to the law decided by this Court. We earnestly hope that Constitutional provisions will not be converted into citadels for unjustified patronage.

Krishna Iyer, J. warned in Akhil Bhartiya Soshit Karamchari Sangh v. Union of India, [1981] 1 SCC 246 (at 264, para 22):

".....to politicise this provision (i.e., Article 16(4) for communal support and Party ends is to subvert the solemn undertaking of Article 16(1)."

The IAs 35, 36 in W.P. 930/1990 are disposed of accordingly. W.P.(C) Nos. 699/95 and 727/95 are allowed to the extent indicated above. IAs 8 and 9 in W.P.(C) No. 699/1995 also stand disposed of. However, the *suo moto* contempt case started earlier shall be listed after a period of three months.

We thank the learned Amicus Curiae Sri Gopal Subramaniam for his valuable assistance.

S.V.K.

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I.As and Petitions disposed of.